

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00309/2019**  
**Chandigarh, this the 02<sup>nd</sup> day of April, 2019**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**  
**HON'BLE MS. P. GOPINATH, MEMBER (A)**

...  
MES No. 508969, Jarnail Singh Sidhu, aged 53 years S/o Sh. Lehmbar Ram, presently working as MCM, O/o Garrison engineer, Chandigarh R/o House No. 1955, Sector 7-C, Chandigarh - 160019.

**....Applicant**

**(Present: Mr. R.K. Sharma, Advocate)**

**Versus**

1. Union of India through the Secretary to Government of India, Ministry of Defence, South Block, New Delhi – 110011.
2. Commander Works Engineer, Chandimandir, District Panchkula, Haryana – 134107.
3. Garrison Engineer, Chandigarh – 160003.
4. Commander Works Engineer, Air Force, Leh, J&K – 194101.
5. Garrison Engineer, Air Force, Leh – 194101.
6. Unit Accountant O/o Garrison Engineer, Air Force, leh – 194101.

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**Respondents**

**(Present: Mr. Sanjay Goyal, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. At the very outset, learned counsel for the applicant submitted that before approaching this Court, the applicant moved a representation dated 05.03.2018 (Annexure A-2), followed by legal notice dated 18.12.2018 (Annexure A-7) based on judicial pronouncements, which have not been replied to till date. Learned counsel prayed that the applicant would be satisfied if a direction is issued to the respondents to decide his legal notice.
2. Issue notice.

3. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appeared and accepted notice on their behalf. He did not object to the disposal of the O.A. in the above terms.

4. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to consider and decide the indicated legal notice (Annexure A-7), by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. The order so passed be communicated to the applicant.

5. Needless to mention, the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.  
No costs.

**(P. GOPINATH)**  
**MEMBER (A)**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 02.04.2019**

